

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 174 of 2012**

**Dated : 7<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Punjab State Power Corporation Ltd. .... Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission ..... Respondent(s)**

Counsel for the Appellant(s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1

**Appeal No. 27 of 2013**

**Punjab State Transmission Corporation Ltd. .... Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1

**ORDER**

We have heard the learned counsel for the Respondent for some time. Both the parties have also filed their respective Written Submissions.

Post the matter for further hearing on **10.09.2013.**

**(Rakesh Nath)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**